

*Bid Submission commencing date* : 21/01/2019 at 10.30 AM

*Last date for Submission of Bid* : 28/01/2019 at 4.30 PM

*Bid Opening date* : 28/01/2019 at 5.30 PM

### **Re-Tender Notification for SALE OF CONDEMNED VEHICLE**

Sealed tenders are invited for sale of following condemned vehicle as is where is and what is basis.

Sl. No.	Type of Vehicle	Reg. No.	Qty.	Model
1	Ambassador Car	KA-01 G-3587	01	June 2000

#### **Instructions, Terms and Conditions as below:**

1. The tenders should be submitted in sealed covers with the prescribed tender forms supplied by this office.
2. Late/ delayed and tenders received without EMD and incomplete tender forms shall not be accepted at all.
3. The vehicle is offered for disposal on "**AS IS WHERE IS AND WHAT IS BASIS**". Taxes and duties that may be levied by Government will be extra as applicable.
4. The bidder may inspect the said vehicle in any of the working day between the **hours of 11.00 AM to 4.00 PM only**. In this connection may contact Sheristedar/ or the incharge of Cash Branch of the Court of the Prl. District and Sessions Judge Court, Uttara Kannada, Karwar. No request for inspection after submission of tender will be accepted.
5. The sealed tenders super scribed "**Re-tender for sale of condemned vehicle**" on an envelope through Muddam or through Indian Post with in the time fixed. No tenders either by post or in hand will be received after that time and date specified above. The tenders should be addressed to "**The Prl. District and Sessions Judge, Uttara Kannada, Karwar**".

6. The offers given in the valid tenders received on due date and time and accompanied by the required amount of earnest money will be considered.
7. The tender form must accompany the **earnest money of Rs.2,500/-** by way of Demand Draft drawn in favour of “**Prl. District and Sessions Judge, Uttara Kannada, Karwar**”, in the event of acceptance of tender, the successful bidder be required to deposit full amount in Cash or DD in the Court of Prl. District and Session Judge, Uttara Kannada, Karwar, on the same day or next working day or the day extended by the undersigned, failing which the sale order shall be cancelled and the EMD will be forfeited accordingly.
8. The vehicle will be delivered only after the receipt of full payment and has to be lifted with in 4 days of completion of tender process.
9. The person authorized by bidder will be allowed to take the delivery with documentary Proof of address.
10. The address given in the tender shall be deemed to be bidders address and correspondence sent on that address shall be considered to have been delivered to the bidder. No claim will be entertained for the reasons of forfeiture of the sum deposited in case the correspondence is received back undelivered.
11. Once the release order issue, this office will not be responsible either for safe custody or for any loss or damage to the subject vehicle.
12. The highest bid once accepted is not transferable to any one. In case the bidder is a company, the name of the company should be indicated as the bidder. In such cases the person appearing for the company should have the authorization letter in Proper format issued from a competent authority of the company. Request for change the name of the bidder in the tender after submission of the tender will not be entertained.
13. The Schedule day for opening the sealed tenders, if declared to be holiday due to any reason unforeseen arise, the same will be opened the next immediate working day at 5.30 PM.

14. The bidder should quote the amount for purchase of the subject vehicle both in words and Figure. **The minimum reserve Price of Rs.16,200/-** as fixed by the authority concerned will be the Bench Mark for the sale of the vehicle.
15. Only, highest bid amount in the above the minimum reserve price will be accepted.
16. If highest bidder does not accept the offer of sale of vehicle for any reason what so ever it may be, and withdraw from bidding, the EMD deposited by such bidder will be forfeited. The second highest bid amount may be considered by the undersigned.
17. The Prl. District and Session Judge, Uttara Kannada, Karwar reserve the right to reject any or all the tenders without assigning any reason and having the right to withdraw the tender during any process of this tender and the decision of the undersigned is the final.
18. The officer / staff of this Court or of Subordinate Courts of this unit and their family members shall not be permitted to participate in the auction.
19. The successful bidders shall get the vehicle transferred in his name as per rules, at his own cost and responsibility, immediately on taking delivery and in case with in the time prescribed for the purpose. This Court shall not in any manner be concerned with or responsible for registration of the vehicle and will have no liability whatsoever after the delivery of vehicle to the successful bidders.

Given under my hand signature and seal of this Court, this the 19<sup>th</sup> day of January, 2019.

Sd/-  
Prl. District & Sessions Court,  
Uttara Kannada, Karwar.

1. Copy submitted to the Registrar General, Hon'ble High Court of Karnataka, Bengaluru for kind information.

**Copy forwarded to the**

2. The Deputy Commissioner, Uttara Kannada District, Karwar.
3. The Chief Executive Officer, Zilla Panchayat, Uttara Kannada District, Karwar.
4. The Commissioner, City Muncipal Counsel, Uttara Kannada District, Karwar.
5. The Prl. City Civil Court and Sessions Judge, Bengaluru.
6. The Prl. District and Sessions Judge, Bengaluru Rural, Bagalkot/ Belagavi/ Bellari/ Bidar/ Vijayapur/ Chamarajanagara/ Chikkamagaluru/ Chitradurga/ Chickballapur/ Dakshina Kannada (Mangaluru)/ Davanagere/ Dharwad/ Gadag/ Kalburgi/ Haveri/ Hassan/ Kodagu(Madikere) / Kolar/ Koppal/ Mandya/ Mysuru/ Raichur/ Tumakuru/ Ramanagaram/ Raichur/ Shivamogga/ Udupi/ Yadagiri district to display in the notice board of the respective Courts with a request to display the Tender Notice in the notice board of your office for vide publication.
7. The Director, Department of Information and Publicity, No.17, Sri.Bhagavan Mahaveer Jain Road, Bengaluru-1 for publicity in news paper.
8. The District Information and Publicity Officer, Uttara Kannada District, Karwar for publicity in news paper.
9. Software Technician, District Court to publish in the District court portal.
10. Notice Board of this office.